

Office of the District Judge, Murshidabad
(English Department)
Berhampore, Murshidabad

ORDER

No. 246 /

Dated Berhampore, the 30th April, 2021.

In view of Hon'ble Court's Notification No. 1893-RG dated 30.04.2021 and the resolution adopted in the meeting with the President, Secretary & some Senior Members of the Bar Association and Public Prosecutor to be held at the chamber of the undersigned on 03.05.2021 the following order is passed.

The following vacation courts are to be held for hearing urgent criminal matters in this district.

Date of vacation courts	Name of the officer who will hold the Vacation Courts	Name of the Officer who will remain standby
06.05.2021	Shri Arpan Kumar Chattopadhyay, Judge Spl. Court (I.E. Act) –cum- ADJ, Murshidabad.	Shri Indranil Adhikari, District Judge, Murshidabad
12.05.2021	Shri Sarad Kumar Chhetri, Addl. Dist. & Sess. Judge, 2 nd FTC, Berhampore, Murshidabad.	Shri Santosh Kumar Pathak, Addl. Dist. & Sess. Judge, 3 rd FTC, Berhampore, Murshidabad.

All the bail application U/s 438 & 439 Cr. P.C. which have been fixed on 03.05.2021 to 06.05.2021 will be heard on 06.05.2021 and 07.05.2021, 10.05.2021 to 13.05.2021 will be heard on 12.05.2021. Bail Petition U/s 439 Cr. P.C. will be heard first then if time permits the application U/s 438 Cr. P.C. will be heard.

In case of NDPS Act the person who is in custody for more than statutory period can prefer bail application in the vacation court.

In case of Electricity Act the person who is in custody for more than statutory period prefer bail application in the vacation court or the arrested person where charge sheet has not been submitted can move application for bail.

In case of POCSO Act the person who is in custody for more than statutory period can prefer bail application in the vacation court.

Bail application can be moved either by virtual (preferably) or physical or in person as the case may be by maintaining COVID protocol.

Ld. Chief Judicial Magistrate, Murshidabad and Additional Chief Judicial Magistrate of Jangipur, Kandi & Lalbagh are requested to prepare Holiday Remand Roster from 03.05.2021 to 15.05.2021 immediately.

Filing section will be in function in respect of both the dates from 10.30 am to 2 pm. The next dates of hearing will be fixed as per norms.

No put up petition in any case will be entertained on both the dates.

System Officer, District Judge's Court, Murshidabad is directed to attend his duties on the aforementioned dates of Vacation Courts. He is also directed to publish this order in the official website of the District Judge, Murshidabad.

Presiding Officer of Courts under NDPS Act, POCSO Act & Electricity Act is requested to take steps for keeping their courts open on 06.05.2021 & 12.05.2021 with skeleton staff so that the urgent hearing of bail matters on the vacation courts cannot be hampered.

All Presiding Officer of different courts of this district including this court are requested to direct the Bench Clerks of their respective courts to fix the case record which are already fixed from 03.05.2021 to 15.05.2021 may be fixed afresh as per guide line of the Hon'ble Courts made in Notification No. 1893-RG dated 30.04.2021.

All the Ld. Advocates are requested to send their petition through whatsapp or email of the undersigned (Whatsapp No. **8910598405**, Email ID: **arpan.chattopadhyay@aij.gov.in**) if possible. Ld. Advocates are also informed that they may avail virtual mode for the purpose of hearing for 06.05.2021. And for 12.05.2021 they are requested to use the Mobile No. **8910196618**, Email ID: **sarad.chhetri@aij.gov.in**)

Nazir of this court is directed to take necessary steps for opening the courts on the scheduled dates if required.

Inform all concerned.

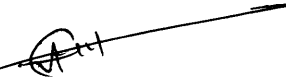
Sd/ A.K. Chattopadhyay
District Judge, Murshidabad.
(In-Charge)
30.04.2021

Memo No. 1618/A(62)/I-G

Dated Berhampore, the 30th April, 2021.

Copy forwarded for information & taking necessary action, to:-

- 1-19. The A.D.J., 1st/2nd/3rd/4th/5th Court/FTC, Berhampore/Jangipur/Kandi/Lalbagh.
20. The Judge, Spl. Court, (E. C. Act)-cum- A.D.J., Murshidabad.
21. The Leave Reserve Officer (District Judge's Entry Level), Berhampore, Murshidabad.
- 22-26. The C.J.(S.D.)/2nd Court, Berhampore/Jangipur/Kandi/Lalbagh.
- 27-36. The C.J.(J.D.), 1st/2nd/Addl. Court, Berhampore/Jangipur/Kandi/Lalbagh.
37. The C. J. M., Murshidabad.
- 38-42. The A. C. J. M./2nd Court, Berhampore/Jangipur/Kandi/Lalbagh.
- 43-51. The J.M., 1st/2nd/3rd/Addl. Court, Berhampore/Jangipur/Kandi/Lalbagh.
52. The Secretary, Berhampore Bar Association, Berhampore, Murshidabad
53. The Secretary, Kandi Bar Association, Kandi, Murshidabad.
54. The Secretary, Kandi Pleaders & Advocates Bar Association, Kandi, Murshidabad.
55. The Secretary, Jangipur Lawyers' Bar Association, Jangipur, Murshidabad.
56. The Secretary, Shyamasundari Bar Association, Lalbagh, Murshidabad.
57. The Secretary, Lalbagh Pleaders Bar Association, Lalbagh, Murshidabad.
58. The District Magistrate, Murshidabad
59. The Superintendent of Police, Murshidabad. *Berhampore Police District.*
60. The Public Prosecutor, Berhampore, Murshidabad.
61. The System Officer, District Judge's Court, Murshidabad.
62. *The Supdt. of Police, Jangipur Police District.*


District Judge, Murshidabad.
(In-Charge)
30.04.2021